

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

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To

The Principal District & Sessions Judge,  
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/  
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/  
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/  
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.: 22554-75/819

Dated: 11/11/2016

Sub:- Study of Advocates Act, 1961.

Sir/Madam,


Kindly find enclosed herewith D.O. No. 6(3)297/2016-LC(LS) dated 1 November, 2016 received from Dr. Justice B. S. Chauhan Former Judge, Supreme Court of India, Chairman Law Commission of India, Government of India New Delhi on the subject cited above.

You are requested to furnish the requisite related information within Three days positively through **email** / Tele-FAX No. **0191 – 2539896** for onward transmission to the concerned quarter as desired.

The matter may be treated as **Most Urgent**.

Encl: One leaf.

Yours faithfully'


  
(Ashok Kumar Koul)  
Registrar General 11/11/16

No: 22576/ Sts.

Dated: 11-11-2016.

Copy to:-

Incharge NIC for uploading the same on the J&K High Court Website.

  
Registrar General  
11/11/16

डा० न्यायमूर्ति बलबीर सिंह चौहान  
पूर्व न्यायधीश, सर्वोच्च न्यायालय  
अध्यक्ष  
भारत का विधि आयोग  
भारत सरकार  
हिन्दुस्तान टाइम्स हाउस  
कस्तूरबा गान्धी मार्ग, नई दिल्ली-110 001  
दूरभाष : 23736758, फैक्स : 23355741



Dr. Justice B.S. Chauhan  
Former Judge, Supreme Court of India  
Chairman  
Law Commission of India  
Government of India  
Hindustan Times House  
K.G. Marg, New Delhi-110 001  
Telephone : 23736758, Fax: 23355741

D.O. No.6(3)297/2016-LC(LS)

1 November 2016

Dear Brother,

You are aware that the Hon'ble Supreme Court of India, *vide* its judgment dated 5 July 2016 expects the Law Commission of India to "go into all relevant aspects relating to regulation of legal profession in consultation with all concerned at an early date." Accordingly, the Commission is pursuing a study of the Advocates Act, 1961.

Our study, *inter alia*, includes the conduct of the advocates, which, in a way or the other, affects the functioning of the Courts, contributing to the arrears in pending cases. Though the Act provides for punishment of advocates for misconduct, yet, in the prevailing circumstances, it may appear that some provisions would be necessary to regulate their conduct in the Courts, which otherwise, not only hampers its working but also adversely affects the parties who look forward for justice.

In this context, it is necessary to take into consideration the frequent strikes called for by the advocates so that any recommendation relating thereto is supported by the number of strikes called for and the sittings of the Courts hampered due to such strikes and the main cause for the strike calls.

I would request you to kindly use your good offices to have this information collated with respect to the High Court and the courts functioning under your jurisdiction for the past five years and have it sent to the Commission to facilitate the accomplishment of study well in time.

With warm regards,

Yours sincerely,

[Dr. Justice B S Chauhan]

Justice Mr. N.N. Paul Vasanthakumar  
Chief Justice  
High Court of Jammu and Kashmir  
Srinagar - 190001  
Jammu and Kashmir

St. Section  
Collect The Data  
urgently  
Jammu/Sgo  
11/11/16

N.C. to collect  
for information  
please do not delay  
11/11/16

निवास / Residence : 7ए, मोती लाल नेहरु मार्ग, नई दिल्ली-110011 / 7-A. Moti Lal Nehru Marg, New Delhi-110011